GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:4857 ANSWERED ON:09.12.2010 FLOUTING OF GUIDELINES BY AIRLINES Pakkirappa Shri S.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has recently found that some airlines in the country are not following the guidelines of Government and show-cause notices have been issued to them;
- (b) if so, the details thereof;
- (c) whether the airlines which were found flouting the norms of Government and to whom show-cause notices were issued have replied to Government; and
- (d) if so, the details thereof and further action Government has taken in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a)and (b):- Yes, Madam. Recently the show cause notice has been issued to the following airlines for non-compliance of the guidelines:-
- (i) M/s. Paramount Airways did not comply with the guidelines in respect of minimum number of aircraft in the fleet.
- (ii) M/s. Spice Jet Ltd. for overloading the aircraft.
- (iii)M/s InterGlobe Aviation Pvt. Ltd. for not adhering to the Route Dispersal Guidelines.
- (c) and (d):- Yes, their replies have been received in Directorate General of Civil Aviation (DGCA) while, matter of M/s. Paramount Airways is pending in Hon'ble High Court of Madras. The replies of Spicejet and InterGlobe have been considered by DGCA and appropriate action as per law has been taken.